

6th March, 91 5th August 1991. This allegation is false and the correct position is under:-

The Ambedkar Awaaj Yojna envisages registration of 20,000 persons belonging to SC/ST category for allotment of different categories of DDA flats, by holding two types of draws—first for preparation of priority list of successful registrants and the second for allotment of flats. The draw of lots for preparation of priority list for 10,000 registrants for LIG category and 3000 for Janata category has since been held. The draw of lots for assigning priority numbers to 7000 successful registrants for MIG category is yet to be held.

In reply to Lok Sabha Starred question No. 146 dated 6th March, 91 it was inter alia, stated that a total of 32,900 applications have been received and a sum of Rs.23 crores has been received from these applicants. This figure was based on preliminary stock taking of all applications received up to due date. However several persons represented that though they have submitted the applications in time, these had been forwarded late by the banks who were the receiving agents. A detailed scrutiny was then carried out of all the applications received to determine the total number of eligible/non eligible applicants. As a result of this Scrutiny, the total number of applications received came to 38,018. The figure of 38,018 applications and not registrants was conveyed in reply to Lok Sabha Starred question No. 296 answered on 5th August, 1991.

[English]

Fixing of Minimum Price for Sugarcane

4351. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FOOD be pleased to state :

(a) whether the Commission for Agricultural Prices while fixing the statutory minimum price for sugarcane takes into consideration the income derived by the sugar factories by utilising the By-products such as Molasses, Alcohol, Biogas;

(b) if not, whether the Government propose to appoint a committee to study and recommend to the Government for passing on a part of the additional profits that will accrue to the factories from the by-products;

(c) if so, the likely date by which such a committee is proposed to be constituted; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) The Commission for Agricultural Costs and Prices recommends only the statutory minimum price for sugarcane and does not take into account the income derived from by-products such as molasses, bagasse etc.

(b) The additional income derived from the sale of by-products is taken into account while computing the notified cost of production of sugar. Excess realisation by the sugar factories based on the aforesaid cost of production is required to be shared between the cane growers and the sugar factories as provided under clause 5 A of the Sugarcane (Control) Order, 1966. There is no proposal to appoint a Committee to study this aspect further.

(c) and (d). Do not arise.

Monopoly by Hindustan Photo Films in Jumbo Rolls

4352. DR. G.L. KANAUIA: Will the PRIME MINISTER be pleased to state :